

Government of India
Ministry of Drinking Water and Sanitation

LOK SABHA
UNSTARRED QUESTION NO.3822
TO BE ANSWERED ON 03-01-2019

Functional Toilets in Schools

3822. SHRI ARVIND SAWANT:

Will the Minister of **DRINKING WATER AND SANITATION** be pleased to state:

- (a) whether each Government school in the country has functional toilets;
- (b) the details of total number of Government schools that do not have separate functional toilets for boys and girls; and
- (c) the details of the number of postprimary (after 5th class) Government schools that do not have separate functional toilets for boys and girls as non-availability of separate toilets is often a cause of dropping out from the education system for girls after the onset of puberty?

ANSWER

MINISTER OF STATE IN THE
MINISTRY OF DRINKING WATER & SANITATION
(SHRI RAMESH CHANDAPPA JIGAJINAGI)

(a) to (c) The subject relating to toilet/sanitation facilities in schools is dealt by the Ministry of Human Resource Development. As per the information received from that Ministry, as per Unified District Information System for Education (UDISE), 2016-17 (Provisional), total number of Government schools, without girls' toilet was 20,977 (1.93%) and without boys' toilet was 28,713 (2.67%).

Under the Swachh Vidyalaya initiative launched in collaboration with State/UT Governments, Public Sector Undertakings (PSUs) and Private Corporates for provision of separate toilets for girls and boys in all government schools, 4.17 lakh toilets including 1.91 lakh girls' toilets were constructed/made functional in 2.61 lakh government schools in one year period upto 15th August, 2015. With this, students in government schools had access to gender segregated toilets. The erstwhile scheme of SarvaShikshaAbhiyan(SSA) effective till 2017-18 and SamagraShiksha scheme effective from 2018-19, support the States and UTs based on the gap determined by UDISE and proposals received from States/UTs as per enrollment of the children in schools. The Central Government has encouraged PSUs and private institutions to utilize Corporate Social Responsibility (CSR) funds for construction and maintenance of school toilets.

The Right of Children to Free and Compulsory Education (RTE) Act, 2009 under section 19 provides for the Norms and Standards for a school. The appropriate Governments have the responsibility and mandate to provide school infrastructure including toilets in schools in accordance with the norms prescribed in the Schedule to the RTE Act, 2009 and respective State RTE Rules. All States and UTs have been advised to comply with the provision of the RTE Act, 2009 which inter alia states that every school building should have separate toilets for boys and girls.